

recurring per year. No grant has been released yet by the Department of Environment for the project. The amount proposed to be sanctioned in 1985-86 is not finalised.

**Proposal for Establishment of an Elephant Sanctuary in Orissa**

607. SHRIMATI JAYANTI PATNAIK : Will the PRIME MINISTER be pleased to state :

(a) whether Government of Orissa have sent a proposal for the establishment of an elephant sanctuary in the degraded forest of Chandka-Dampara Reserve Forest;

(b) if so, the estimated cost of the project;

(c) the amount proposed to be sanctioned by the Union Government for the project; and

(d) the decision taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOREST (SHRI BIR SEN) : (a) The State Government has already established the Chandka-Dampara Sanctuary in December, 1982.

(b) While the estimated cost the establishment of the Sanctuary is not known, the State Government sought an amount of Rs. 567.50 lakhs by way of Central assistance.

(c) and (d). Under the Centrally sponsored Scheme for the assistance to National Parks and Sanctuaries, an amount of Rs. 16 lakhs has been approved for the year 1984-85 on essential items in the proposal of the State Government Central share of Rs. 8 lakhs has been released already to the State Government.

**National Sports Policy**

608. SHRIMATI JAYANTI PATNAIK : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether Government have a proposal to introduce National Sports Policy;

(b) if so, when it is expected to be introduced; and

(c) the steps proposed to be taken for the development of sports and games in various States ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R.K. JAICHANDRA SINGH) : (a) and (b). The National Sports Policy, in the shape of a Government Resolution was laid on the Table of the Sabha on the 21st August, 1984.

(c) Besides continuing the existing schemes of National Coaching Scheme, Sports Talent Search Scholarships, Regional Coaching Centres, Grants to State Sports Councils, Rural Sports Tournaments and All India Women Sports Festivals, on a more extensive scale, it is also proposed, subject to the availability of resources, to start new schemes like setting up of sports Hostels, Sports Talent Search Contest and adoption of selected schemes etc. with a view to developing Sports and Games in various states.

**UNESCO Assistance for Development of Indian National Parks**

609 KUMARI PUSHPA DEVI : Will the PRIME MINISTER be pleased to state :

(a) whether Government have a proposal to undertake the development of some national parks;

(b) whether some national parks have been considered for inclusion in UNESCO'S list for their protection and development;

(c) whether Kanha National Park of Madhya Pradesh has also been included for UNESCO assistance;

(d) if not, whether the above national park of Madhya Pradesh will be included in view of its importance; and

(e) the other Indian National Parks considered for inclusion for UNESCO protection ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOREST (SHRI BIR SEN) : (a) Development of National Parks is an ongoing activity. The Central Government provides financial assistance to the

States and Union Territories for selected National Parks.

(b) to (e). The following National Parks and Sanctuaries in India have been proposed for listing under the Convention for the Protection of the World Cultural and National Heritage, which is operated by United Nations Educational, Scientific and Cultural Organisation :—

- Kaziranga National Park, Assam
- Manas Sanctuary, Assam.
- Keoladeo Ghana National Park, Bharatpur, Rajasthan.
- Ranthambore National Park, Rajasthan.
- Gir National Park, Gujarat.
- Sunderbans National Park, West Bengal.
- Kanha National Park, Madhya Pradesh.
- Nanda Devi National Park, Uttar Pradesh.
- Little Rann of Kutch Sanctuary, Gujarat.

However the International Union for Conservation of Nature and Natural Resources will be preparing evaluation during 1985 for the first three sites only.

**“Industries Violating Environmental Rules”**

610. KUMARI PUSHPA DEVI : Will the PRIME MINISTER be pleased to state :

(a) the names of the industries which have been violating environmental rules during the last two years;

(b) the action taken against those industries; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BIR SEN) : (a) to (c). These are about 400 industries in various States against whom Court proceedings have been launched by the respective State & the Central Board for Prevention and Control of Pollution for violating environmental rules. Their Statewise break-up and present status is given in the statement.

**Statement**

*Status of Cases of Various Pollution Control Boards (As on 31-12-1984)*

S. No.	Name of the State Board	No. of Cases launched	No. of Cases decided		No. of Cases pending
			in favour of the Board	against the Board	
1.	Andhra Pradesh	20	5	2	13
2.	Assam	—	—	—	—
3.	Bihar	6	—	—	6
4.	Gujarat	52	6	—	46
5.	Haryana	109	24	—	85
6.	Himachal Pradesh	—	—	—	—
7.	Kerala	7	1	1	5
8.	Karnataka	3	2	—	1
9.	Madhya Pradesh	21	—	—	21
10.	Maharashtra	12	—	—	12
11.	Punjab	78	2	—	76
12.	Rajasthan	109	6	7	96
13.	Tamil Nadu	1	—	—	1
14.	Uttar Pradesh	31	10	—	21
15.	West Bengal	6	—	—	6
16.	Central Board	60	49	—	11
total :		515	105	10	400